

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.169/SRT/2019

निर्धारण वर्ष/Assessment Year: 2014-15

Bharat Vithalbhai Navadiya, 201, Jaltarang Apartment, Laxmi Nagar Society, Katargam, Surat – 395004. [PAN: AAIPN 4595 R]	Vs .	The Income Tax Officer, Ward-3(2)(1), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओर से /Assessee by	Ms. Pinaz Bhagat – CA
राजस्वकीओर से /Revenue by	Mrs. Anupama Singla - Sr.DR

सुनवाई की तारीख/ Date of hearing:	19.02.2021
उद्घोषणा की तारीख/Pronouncement on:	19.02.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMEBER:

1. This appeal by Assessee is directed against the order of Id.Commissioner of Income Tax(Appeals)-3, Surat dated 03.01.2019 for assessment year (AY) 2014-15.
2. The appeal came up hearing on 19th February 2021. The Ld.AR for the assessee submits that the assessee has settled dispute with the Department under Vivad-Se-Vishwas Scheme–2020 and received Form-3 of Vivad se Visvas Scheme -2020. The Ld. AR of assessee prayed for withdrawal of the appeal.

3. The Id.Departmental Representative Sr.DR appearing for the Revenue has no objection if the appeal of assessee is dismissed as withdrawn. Considering the submissions of the Ld. AR of the assessee, the assessee is allowed to withdraw his appeal. Resultantly, the appeal of the Assessee is dismissed as withdrawn.

Order pronounced on 19th February 2021 at the time of hearing of appeal.

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 19th Feb 2021/**#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

By order

/ / TRUE COPY / /

Assistant Registrar, Surat